

(S) (1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA NO.325/2003 in
OA NO.458/2002

New Delhi, this the 31st day of October, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN

HON'BLE SHRI R.K.UPADHYAYA, MEMBER (A)

Chander Bhan Singh
S/o Shri Vijay Pal Singh
R/o Nangla Tikona
Ram Ghat Road, Aligarh(U.P.)

.... Applicant

VS.

1. Union of India through Secretary
Ministry of Finance
North Block, New Delhi
2. Chief Commissioner
Income Tax Office
Aya Kar Bhawan, Meerut
3. Commissioner
Income Tax Office
Marris Road, Aligarh
4. Deputy Commissioner (Administration)
Income Tax Office
Marris Road, Aligarh.

... Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:

The applicant had filed O.A.458/2002. He had asserted that he had enrolled himself with the Employment Exchange, Aligarh ~~1994~~. He had been engaged as a casual labour to work as Chowkidar. The applicant had pleaded that he should be given the temporary status or regularised. The application was dismissed on 18.9.2003 holding that since the applicant admittedly was born on 10.7.1978, in 1994 at best he was 16 years of age

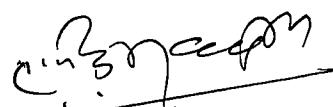


and could not have been enrolled with the Employment Exchange nor any such enrollment card had been produced.

2. Applicant seeks review of the order contending that he was enrolled with the Employment Exchange, Aligarh in December, 1997. He could not produce it at the relevant time. No request was sent to the office of the respondents. Thus the name of the applicant could not be sponsored.

3. We find that there is no error apparent on the face of the record, the reason being that earlier as per applicant's own showing his age was found to be only 16 years at the relevant time. More so, the application was dismissed because his name had not been sponsored by the Employment Exchange and the condition so imposed was held to be legal. We find no reason keeping in view the aforesaid to go beyond the earlier order because what is being pleaded is contrary to the earlier pleadings.

4. The application must fail and is dismissed by circulation.



(R.K. Upadhyaya)
Member (A)



(V.S. Aggarwal)
Chairman

/sns/